

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 646/GT/2025

Date: 4th July 2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of tariff for Rihand STPS Stage-I (1000 MW) for the 2019-24 period.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **11.7.2025**:

- Certify that the ACE being claimed does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*
- Details of proportionate cost of land of the existing project which is being used for generating power based on renewable energy as per Regulation 19 (5) (d) of the 2019 Tariff Regulations. If so, how the corresponding cost of land has been adjusted for tariff purpose?*
- For Addcap items claimed under Regulation 25(2)(c) of the 2019 Tariff regulations:*
 - Provide/ furnish the Certificate of obsolescence for existing asset by the OEM or (in absence of the same), Certificate from the competent authority regarding the obsolescence of the equipment.*
 - Provide/furnish details of decapitalization and justification for not considering the assets under special allowance.*
- Details of all the expenditure incurred against special allowance.*
- As per the 'Flow of Capital Liabilities' statement submitted in Form S, the cumulative undischarged liabilities pertaining to GB as on 31.03.2019 amount to ₹405.32 lakh. However, as per the Order dated 27.6.2023 in Petition No. 230/GT/2020, the corresponding value is ₹819.26 lakh (i.e., ₹188.68 lakh + ₹630.58 lakh). The Petitioner shall reconcile and provide a detailed justification for this discrepancy.*
- Following additional details with respect to the additional capitalization claimed for the period 2019-24:*

Head of Work /Equipment	Claimed on Cash Basis (Rs. lakh)	Year of Claim	Query
Augmentation of Fire detection & Protection System	101.78	2022-23	Reason for variation of the expense from the approved expenditure along with proof of payment made clearly depicting the amount paid along with the transaction date.
	228.18	2023-24	
Leasehold Land	1,663.16	2022-23	Details of proportionate cost of revision of lease rent with relevant excerpts. Also reconcile the
	39.56	2023-24	

			<i>amount with the lease agreement as provided in Annex. 2-D/1 of the petition.</i>
<i>Automatic Foam Protection System for fuel storage tanks</i>	<i>127.41</i>	<i>2022-23</i>	<i>Explain the existing fire prevention mechanism for oil tanks, storing secondary fuel at the plant. Justification for claiming capitalization in year 2022-23 when the same has been mandated by CEA in year 2010.</i>
<i>Online-Analyser for CEMS for CO, CO₂, Sox, Nox</i>	<i>45.85</i>	<i>2023-24</i>	<i>Clarify whether an emission monitoring system is currently installed at the plant. If so, provide the de-capitalization plan for the same.</i>

- g) De-capitalization value of items claimed as replacement under Additional Capitalization shall be provided in Form-i.*
- h) Auditor certified Form-J and Form-S.*
- i) Copy of Assessment Orders and ITR for the FY 2019-20 to FY 2023-24.*
- j) A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, revised Form-13 without any adjustment shall be furnished.*
- k) Provide details of computation for the rate of water charge as given in Form 19A.*
- l) Detailed information on the total ash generated and the corresponding utilization figures for the past five years.*
- m) Computation of the ash transportation expenses corresponding to the claimed expenditure duly signed and stamped by the auditor. Also, details regarding award of transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation shall be submitted for 2019-24 tariff period as per order dated 28.10.2022 in 205/MP/2021.*
- n) Justification for the significant escalation in ash transportation charges from 2020-21 to 2023-24, as reflected in the submissions under Forms 3A and 3B.*
- o) As per Form 3B submitted by the Petitioner, the Net Ash Transportation Charges for Rihand Station for 2022-23 amount to ₹11,804.78 lakhs, however, the aggregated stage-wise bifurcation of these charges across Stage-I, Stage-II, and Stage-III, as presented in the same form, totals ₹11,728.97 lakhs. The Petitioner shall reconcile and justify the discrepancy between these two figures.*
- p) The Petitioner shall furnish the detailed methodology and rationale adopted for the allocation of ash transportation charges between Stage-I & II and Stage-III.*

2. The Respondents shall file their replies by **16.7.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.7.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing on **22.7.2025**.

Yours sincerely,

Sd/-

(Deepak Pandey)

Assistant Chief (Law)

Copy to:

All Parties